

CENTRAL ADMINISTRATIVE TRIBUNAL

ALLAHABAD BENCH, ALLAHABAD

Allahabad this the 21st day of March, 2001

C O R A M:- Hon'ble Mr. S. Dayal, Member- A.

Original Application No. 857 of 1997

Gaindan Lal Sharma, a/a 60 years, S/o Late Angan Lal Sharma. R/o House No. 262/379, Biharipur, Khatriyan, Behind Bareilly Corporation Bank, Near Khemkaran Temple, Bareilly, 243003.

.....Applicant

Counsel for the applicant :- Sri Rakesh Verma

V E R S U S

1. Union of India through the General Manager, Northern Railway, Baroda House, New Delhi.
2. The Divisional Railway Manager, Northern Railway, Moradabad Division, Moradabad.

.....Respondents

Counsel for the respondents:- Sri A.V. Srivastava

O R D E R (Oral)

(By Hon'ble Mr. S. Dayal, A.M.)


This application has been filed for setting-aside the order dt. 07.04.97 and direction to the respondents to pay the applicant overtime bills from 03.06.99 to 15.09.92 as per the details mentioned in annexure A-II and A-III.

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2. Arguments of Sri R. Verma, learned counsel for the applicant and Sri A. V. Srivastava, learned counsel for the respondents have been heard.

3. Learned counsel for the applicant has drawn my attention to order dt. 07.04.97 of D.R.M, Moradabad rejecting the overtime bills on the ground that the date of submission was not given, the name of the applicant is not available in the summary of overtime bills of the entire staff in ADJ-7, the Traffic Inspector of the section has not verified the overtime bills and that the bills were duplicate bills. The applicant had made representation to the respondent No. 2 on 22.04.97. If the claim of that letter dt. 22.04.97 has not been considered and answered by the respondents, the ends of justice would be met if respondent No.2 is directed to dispose of the representation of the applicant dt. 22.04.97 by speaking order within a period of three months from the date of receipt a copy of this order. The applicant shall submit a copy of the representation dt. 22.04.97 to the respondent No. 2 for facilitating the consideration.

4. There will be no order as to costs.


Member- A.

/Anand/